

ITEM NO.201

COURT NO.14

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012
in CRLA No. 3000/2003 passed by the High Court Of Judicature at
Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln. (s) for permission to file additional documents and
stay and office report) (For Final Disposal)

WITH

SLP(CrI) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(CrI) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(CrI) No. 407/2013

(With appln.(s) for exemption from filing O.T. and impleadment and
stay and Office Report)Date : 12/09/2014 These petitions were called on for hearing
today.CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. E. C. Agrawala, Adv.

Ms. Purnima Bhat, Adv.

Mr. B. Narula, Adv.
Mr. Ajay Kumar Tandon, Adv.For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
Mr. Daanish Syed, Adv.

Signature Not Verified

Digitally signed by

Mr. Ratnakar Dash, Sr. Adv.

Sushil Kumar Rakheja

Date: 2014.09.13

10:27:05 IST

Ms. Garima Bajaj Kapoor, Adv.

Reason:

Mr. Adarsh Upadhyay, Adv.

Mr. Sanjay Mani Tripathi, Adv.
Ms. Anu Gupta, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the matters on a non-miscellaneous day in the month of

October, 2014.

(S.K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER